IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER : 30.4.2002

CP 100/2001

Abdul Latif son of shri Abdul Gaffor aged about 30 years, Cha Chawani Sabjimandi, Near Police Station, Kota at present employed on the post of Carpenter Grade III pay scale of Rs. 950-1500, Western Railway, Kota Division, Kota.

...Petitioner.

VERSUS

Shri Z.C. Sharma, Divisional Railway Manager (Estab.), Western Railway, Kota Division, Kota.

... Respondents.

Mr. Shiv Kumar, Counsel for the applicant.
None present for the respondents.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)
Hon'ble Mr. H.O. Gupta, Member (Administrative)

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

This Contempt Petition has arisen out of order passed in OA No. 480/99 by order dated 21.11.2000. This Tribunal had directed as under:-

"The application is partly allowed. So far as the regularisation of the applicant in Group 'D' post is concerned, the same does not call for any interference. The pay of the applicant in the Group 'C' post shall, however, be protected."

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2. It is stated by the petitioner that opposite party has wilfully and deliberately disobeyed the orders of this Tribunal. A show cause notice was issued to opposite party who gave reply and in the reply, it is stated that orders of this Tribunal has been complied with although delayed but petitioner failed to establish deliberate & wilful disobedience on the part of the respondents. Therefore, this Contempt Petition fails and dismissed as such. Notices issued against the opposite party is hereby discharge.

(H.O. GUPTA)

MEMBER (A)

(S.K. AGARWAL)

MEMBER (J)